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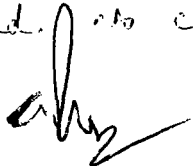
**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP No.....

Gurprey Singh

Versus.....

W.O.

Date of Order	Orders
6.7.2000	OA 21/89 Sh. Baldevinder Singh, Counsel for the applicant - Sh. K. S. Choudhary, Counsel for the respondent - Learned Counsel for the applicant submits that he may be permitted to withdraw this OA in view of the judgment of the Tribunal dated 22.2.2000 in OA 614/84 with liberty to file a fresh OA, if necessary. The other side objects to this prayer. Having regard to the circumstances that the matter is covered by the judgment of the Tribunal dated 22.2.2000 in OA 614/84, we think it appropriate to permit the applicant to withdraw the OA with liberty to file a fresh OA, in case he thinks it necessary. Accordingly, we pass the order as under:- The OA is dismissed as withdrawn with liberty to the applicant to file a fresh OA, if he is so advised. No cost.  (N. P. NAWANI) ADMINISTRATIVE MEMBER  (B. S. RAIKOTE) Vice Chairman

Received
C.A.S.
Jamal
10/7/2000